

(घ) और (ङ). राजस्थान की राज्य सरकार की सिफारिश पर मार्च, 1982 में जालोर के लिये एक नेहरू युवक केन्द्र स्वीकृत किया गया है। उक्त केन्द्र के युवक समन्वयक के पद के चयन को नियमानुसार अन्तिम रूप दे दिये जाने के बाद यह केन्द्र परिचालित हो जाएगा।

दिल्ली के अस्पतालों में बिगड़ती हुई स्थिति

6380. श्री राम विलास पासवान : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली के अखिल भारतीय आयुर्विज्ञान संस्थान, सफदरजंग तथा अन्य अस्पतालों की स्थिति और कार्यकरण दिन प्रति दिन बिगड़ रहा है ; और

(ख) यदि हां तो अस्पतालों में रोगियों के उचित इलाज तथा इन अस्पतालों की स्थिति में सुधार करने के लिये सरकार क्या कार्यवाही कर रही है ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में उप मंत्री (कुमारी कुमुद बेन एम० जोशी) : (क) और (ख) जी नहीं। वैसे, ये संस्थान, कुशलतापूर्वक कार्य करें इसके बारे में सरकार पूर्णतया सजग है और समिति संसाधनों के अन्दर अन्दर नए भवनों का निर्माण कर, अनिवार्य सेवाओं के लिए स्थान बढ़ाकर, नए बाईं खोलकर, सुरक्षा और प्रशासनिक सेवाओं को सुदृढ़ कर, अतिरिक्त अपरेशन थिएटर स्थापित कर दिल्ली में चिकित्सा सेवाओं में सुधार करने के लगातार प्रयत्न किए जा रहे हैं। रोगियों की अधिक भीड़ के कारण अनेक समस्याएं उत्पन्न होती

हैं और इस लिए छठी पंचवर्षीय योजना के दौरान दिल्ली में 500-500 पलंग वाले दो और 100-100 पलंग वाले तीन अस्पताल बनाने का विचार है।

News Item Captioned "Alleged Illegal Removal of Dead Patients Eyes"

6381. SHRI ATAL BIHARI VAJ-PAYEE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question No. 5203 on 25 March, 1982 regarding news item captioned "Alleged illegal removal of dead patients eyes" and state:

(a) what are the findings of the police in this regard, names of guilty persons and action taken against them; and

(b) the name of the beneficiary who got the eye ball of the deceased?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUD BEN M. JOSHI): (a) and (b). The Delhi Administration has informed that the investigation by the police is still in progress and no conclusion can be drawn at this stage.

Upgradation of Ranks in Security Department (R.P.F.)

6382. SHRI RAM VILAS PASWAN Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that all the ranks of employees in different categories of the Railways have been upgraded/restructured including the employees of the Medical Department;

(b) whether it is also a fact that the rank and file of the Security Department (RPF) have been left out; and

(c) if so, the reasons therefor and by what time the anomaly is likely to be removed?

**THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS AND
DEPARTMENT OF PARLIAMENTARY
AFFAIRS (SHRI MALLIKARJUN):** (a)

The restructurings have been done only in those cadres where considered justified from the point of providing reasonable avenues of promotion and also job requirements.

(b) and (c). The matter is under Government's examination.

**Productivity Linked Bonus for RPF
Personnel**

6383. SHRI RAM VILAS PASWAN:
Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that as per provisions of the RPF Act, 1957 and the rules made thereunder, the RPF personnel are deemed to be Railway employees in so far as their pay, allowances and other facilities are concerned;

(b) whether the Railway employees have been granted and paid productivity linked bonus whereas the RPF personnel have been denied it and granted ration subsidy at Rs. 50/- in lieu thereof;

(c) if so, whether the ration subsidy to RPF is at par with the other Central Forces and has been allowed from the date Railway employees were paid productivity linked bonus; and

(d) if so, the reasons thereof?

**THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS AND
DEPARTMENT OF PARLIAMENTARY
AFFAIRS (SHRI MALLIKARJUN):** (a) Under the RPF Act, the Inspector General and every other superior officer and every member of the force shall for all purposes be regarded as railway servants within the meaning of the Indian Railways Act, 1890 other than Chapter VI A thereof, and shall be entitled to exercise the powers conferred on railway servants by or under that Act. Their pay scales have been separately prescribed by the Pay Commission. They are also entitled

to the railway facilities as admissible to the other Railway servants, such as free passes and PTOs.

(b) Productivity linked bonus sanctioned for Railway employees is not admissible to RPF personnel. The ration subsidy at Rs. 50/- P.M. is not sanctioned in lieu of bonus.

(c) It is at par with the rates applicable to Central Industrial Security Forces, but has been paid from and date subsequent to the eligibility of bonus to other Railway employees.

(d) It is not the policy of the Government to pay bonus to personnel belonging to Uniform Forces.

**Memo from Howrah-Champadanga Jatri
Samiti**

6384. SHRI HANNAN MOLLAH:
Will the Minister of RAILWAYS be pleased to state:

(a) whether Government had received any memorandum from the Howrah-Amta-Champadanga Jatri Samiti;

(b) whether Government have examined that memorandum;

(c) if so, what are the steps going to be taken; and

(d) what is the time schedule for completion of the work mentioned therein?

**THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS AND DE-
PARTMENT OF PARLIAMENTARY
AFFAIRS (SHRI MALLIKARJUN):** (a) and (b). Yes.

(c) and (d). As regards, Howrah-Amta-Champadanga line, work in first phase is in progress from Santragachi to Bargachia. Efforts, to complete this project early, have suffered a setback due to serious constraints of resources for construction of new lines in 1982-83 Budget. Efforts are being made to complete the project as early as possible. Only after Phase I is completed, work can be taken up on the remaining project.